

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

C.P. 302/94 IN
O.A. No. 3286/92

New Delhi, dated the 23rd May, 1995

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. Shri Parmanand,
S/o Shri Chander Bhan,
Materials Checking Clerk,
O/o the S.S.T.E. (PS)
D.R.M. Office, Northern Railway,
State Entry Road
2. Shri Gurcharan Singh
S/o Shri Hardit Singh
3. Shri Ramesh Chand,
S/o Shri Bhagwan Dass
4. Shri Prem Chand,
S/o Shri Banya Ram,
5. Shri Siri Ram,
S/o Shri Prithvi Chand
6. Shri Vijay Pal,
S/o Shri Natha Singh
7. Shri Brij Lal
S/o Shri Daya Ram
8. Shri Karan Singh,
S/o Shri Raja Ram
9. Shri Hari Kishan,
S/o Shri Lal Chand

(By Advocate: Shri B.L. Madhok, proxy
counsel for Shri B.S. Mainse)

APPLICANTS

VERSUS

1. Shri Masish Uz Zaman,
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Shri R.N. Agha,
Divisional Railway Manager,
State Entry Road,
New Delhi.
3. Shri B.S. Aggarwal,
Chief Administrative Officer (Constrn.),
Northern Railway,
Kashmeri Gate,
Delhi.

(By Advocate: Shri K.K. Patel)

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

The Original Application was disposed of with the
directions to the Respondents to consider regularising the

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services of the applicants by subjecting them to the viva-voce test as was done in Delhi Division Annexure II Memorandum by who clear the test and assign them seniority taking into account the entire period of continuous officiation in service as MCCs though on ad hoc basis within three months of the receipt of the order. Since the Respondents did not comply with the directions of the Tribunal the petitioner filed the C.P. praying that action may be initiated against the Respondents for contempt of court. Notice has been issued. Shri K.K. Patel learned counsel for the Respondents states that the Respondents have filed a reply statement stating that the directions of the Tribunal have been complied with. A copy of the order No. 754-E/44/P.4 dated 22.5.95 stating the implementation of the order letter, that the applicants have been regularised in the scale of Rs.950-1500 by the order dated 28.4.95 and they have been given this service shown seniority to the provisional seniority list taking into account the ad hoc appointment. We find that the directions of the Tribunal have been complied with though belatedly. Learned counsel for the petitioner states that the directions of the Tribunal have not been implemented correctly and time may be given to him to file rejoinder. We have perused the order produced alongwith the statement and it is evident that the directions of the Tribunal have been implemented. We do not find any need to take any action to be taken against the Respondents for contempt of court and as such this C.P. is dismissed. Notice may be issued to the Respondents as discharged.

Hyd. g.
(S.R. ADIGE)
Member (A)

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(A.V. HARICASA)
Vice-Chairman (S)